

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/1411(KB)2018  
IA(I.B.C)/2072(KB)2023,  
IA(I.B.C)/1360(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	<b>BANK OF BRODA VS ABHIJEET TOLL KARNATAKA LTD</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Appearances (via video conferencing/physically)**

Mr. Debasish Chakraborty, Adv. ] For the COC by SBI  
Mr. Snehasish Chakrabroty, Adv. ]  
  
Ms. Rupal Singh, Adv. ] For the R-3 Bank of India  
Mr. Ashok Kr. Singh, Adv. ]

**O R D E R**

1. Ld.Counsel for the on both sides present.
2. **IA(I.B.C)/2072(KB)2023-**
  - i. This IA has been filed for seeking appointment of Mr. Mahesh Chandra Gupta, having his Registration No. IBBI/IPA-001/IP-P01481/2018-2019/12304 in place of Mr. Anil Matta to act as a Resolution Professional in the CIRP of the Corporate Debtor.
  - ii. This IA has been filed by CoC led by SBI..
  - iii. While moving this application, Ld.Counsel has placed reliance on minutes of 8<sup>th</sup> CoC meeting at page 44, whereby resolution was taken out with regard to the above referred replacement of RP.
  - iv. This IA is accompanied by an affidavit of Chief Manager of SBI at page 17 to 19.

- v. Supplementary Affidavit has been filed by the Chief Manager of SBI along with voting results. The resolution for change of RP has been approved by 82.11% of voting.
  - vi. Accordingly, this IA is allowed to the extent of replacing of RP as indicated above.
  - vii. The due of erstwhile RP if any pending will be paid in accordance with law.
  - viii. Erstwhile RP will handover entire record to the new RP appointed herein within 10 days from today.
  - ix. IA is accordingly **disposed of**.
3. Post the matter on **22/05/2024**.

**Balraj Joshi**  
**Member (Technical)**

**Rohit Kapoor**  
**Member (Judicial)**